NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH AHMEDABAD

TP No. 115/634A/NCLT/AHM/2016 (New) CA No. 90/634A/CLB/MB/2015 (Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.09.2016

Name of the Company:

Kumar Jiwanlal Patel

V/s.

M/s Patel Oil & Chemicals Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 634A of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS)	DESIGNATION	REPRESENTATION	SIGNATURE
1. PREET) PANDE	PCS	Respondent	Juny Juny
2. PIYMA LUKTUKE	ADVOCATE	Respondent	1. A Weklerker
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ORDER

Learned PCS Mr. Kunjal Dalal present for Petitioner. Learned PCS Ms. Preeti Pande and Advocate Mr. Piyush Luktuke present for the Respondents.

Heard Learned Company Secretaries. PCS for Petitioner filed a copy of the reply by the Respondents after showing it to the PCS for Respondents. Both sides represented that OJ 12/2015 is pending before the Hon'ble High Court of Gujarat against the order passed by the CLB. Both sides represented that there is no order passed by the High Court staying the execution of the order passed by the Hon'ble CLB. The main contention of the Petitioner is that Respondents are going to alienate the immovable properties of the company without giving a matching offer as contemplated by the order by the CLB.

PCS for Respondents represented that she will consult the professional appearing in the appeal and obtain stay orders. She also stated that a Resolution is passed by the Board of Directors to alienate the immovable properties of the company. She needs time to state whether Resolution is going to be implemented or not. In view of the pendency of the appeal and in an order to ascertain whether Respondent is going to sell the immovable property of the company or not.

List the matter on 14.10.2016.